

1	2	3	4
35. Civil Aviation	32,27,000	2,50,000	32,28,000 2,50,000
36. Roads and Bridges	12,18,30,000	23,27,50,000	12,18,30,000 23,27,50,000
37. Road Transport	37,27,82,000	6,00,00,000	37,27,83,000 6,00,00,000
38. Multipurpose River Projects	6,75,29,000	20,81,80,000	6,75,29,000 20,81,80,000
39. Irrigation, Drainage and Flood Control	34,42,86,000	27,03,37,000	34,42,86,000 27,03,38,000
40. Buidings	30,01,67,000	6,15,08,000	30,01,67,000 9,15,98,000
41. Loans and Advances by the State Government	...	131,37,69,000	... 131,37,69,000

12.56 hrs.

**PUNJAB APPROPRIATION
(NO. 3) BILL***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1985-86.

MR. DEPUTY SPEAKER : The question is.

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1985-86."

The motion was adopted.

SHRI JANARDHANA POOJARY : I introduce the Bill.

I beg to move that the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1985-86, be taken into consideration.

MR. DEPUTY SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1985-86, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : Now the House will take up Clause-by-clause consideration of the Bill.

The question is :

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

MR. DEPUTY SPEAKER : The question is :

"That Clause 1, the Title and the Enacting Formula stand part of the Bill."

The motion was adopted.

Clause 1, the Title and the Enacting Formula were added to the Bill.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY SPEAKER : I think now the External Affairs Minister may start and speak for two or three minutes and then continue after lunch.

SHRI S. JAIPAL REDDY : He can do it after lunch.

MR. DEPUTY SPEAKER : All right. We now adjourn for lunch to reassemble at 2-00 P.M.

13.00 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock

The Lok Sabha reassembled after Lunch at seven minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER *in the Chair*]

DISCUSSION ON REPORTED TRAINING TO INDIAN TERRORISTS IN A MERCENARY SCHOOL IN ALABAMA—Contd.

[*English*]

MR. DEPUTY SPEAKER : Hon. Minister of State in the Ministry of External Affairs.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHEED ALAM KHAN) : Mr. Deputy Speaker, Sir, I must admit that the debate on terrorism was very useful and the hon. Members made a very useful contribution. Besides that, it was very heartening to find that all sections of the House condemned terrorism actually they not only condemned terrorism but they showed their real concern about it. I feel that, as rightly said, there should be no place for terrorism in a democracy, or for that matter in a civilised society. That concern has been very rightly expressed by the hon. Members.

Terrorism is a hydra-headed monster which is apparently brutal, barbaric and cruel. Increasing acts of international terrorism such as assault on diplomats, abduction of diplomats, hijacking of aircraft, destroying the installation and other such acts are causing concern to the international community now. There seems to be growing awareness in the international community that something has to be done to curb the activities of the terrorists and the extremists. Sir, terrorism, as I said, has many faces, postures and ramifications and, therefore, it is the duty and responsibility of all the countries concerned to curb terrorism with strong hands.

In certain countries, it is our experience that over-indulgence has been shown to terrorists and extremists. This is something about which we are all very much concerned and naturally this House has expressed its concern about this matter in particular. But here again I would like to mention that this is not only a cause of concern to us but it is also a cause of concern for those who have shown indulgence to terrorism or to extremism. They have also suffered. What happened to President Kennedy, you all know. What happened to President Reagan, you all know. What happened to Lord Mountbatten, we all know and what happened almost to the entire British Cabinet recently which escaped the effects of terrorism in their own country. Therefore, they should all realise that terrorists and their activities are extremist and their activities must be curbed. Otherwise, there will not only be a danger to other countries but they will also pose a serious danger and threat to their own country.

Taking an over legalistic view on such matters is very deplorable and really very disappointing because terrorism or extremism is not to be given cover under the legalistic views or legalistic niceties. It has to be dealt with firmly and it has to be condemned and it has to be curbed.

Recently hon. Members have seen that the White House has threatened appropriate action against acts of terrorism against America. If America can take this action against terrorists whose activities are against Americans, why not other countries also should not take action against terrorists? What we want is that this sort of action